

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU**

(Through web-based video conferencing platform)

**ITEM No.48
C.P.No.80/BB/2023**

IN THE MATTER OF:

M/s. Bangalore Softsell Ltd.	...	Petitioner
Vs.		
ROC, Karnataka	...	Respondent

Order under Section 66 of the Companies Act, 2013

Order delivered on: 22.07.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Shri Vinay B.L, PCS

ORDER

1. Heard the Ld. PCS appearing for the Petitioner. None appeared for the ROC/RD.
2. Vide Order dated 18.01.2024, the Ld. PCS for the Petitioner was directed to file an Affidavit stating that the Company has no creditors along with C.A. Certificate. However, the same has not been filed till date. Therefore, further two weeks' time is granted to the Petitioner to file the same.
3. In spite of availing sufficient time, no report has been filed by the ROC/RD, and no one has appeared today. Therefore, further two weeks' time is granted to the ROC/RD to file its report, and one week thereafter is granted to the Petitioner to file his response to the said report.
4. List the case on **12.09.2024**.

**-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)**

**-Sd-
T. KRISHNAVALLI
MEMBER (JUDICIAL)**